BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO654 of 2025

IN THE MATTER OF:

SHAHID RAZA **APPLICANT**

VERSUS

STATE OF U.P. & ORS **RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Reply On Behalf Of On Behalf Of Respondent No. 2 – District Magistrate, AmrohaWith Affidavit	1-11
2.	**Annexure P-1**:-True copy of theenquiry report dated 19.05.2022submitted by the Tehsildar, Naugawan Sadat to the Sub-Divisional Magistrate, Naugawan Sadat regarding the land bearingKhasra No. 672 measuring 0.425 hectare recorded as pond	12-23
3.	**Annexure P-2**:-True copy of the order dated 14.08.2025 passed by the Sub-Divisional Magistrate, Naugawan Sadat under Section 38(2) of the Uttar	24-32

	Pradesh Revenue Code, 2006, cancelling the incorrect entries and restoring the land as Category-15(1) Pond (Non-Z.A. Land)	
4.	**Annexure P-3 (Colly.)**:-True copies of theeviction proceedings instituted by Nagar Panchayat, Naugawan Sadat under Section 4 of the Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Actfor removal of illegal encroachments from the pond land bearingKhasra No. 672 measuring 0.425 hectare, including Case Nos.5417/2025, 5418/2025, 5419/2025 and 5416/2025,	33-40

Date:14/03/2026 **THROUGH**

Priyanka

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO654 of 2025

IN THE MATTER OF:

SHAHID RAZA **APPLICANT**

VERSUS

STATE OF U.P. & ORS **RESPONDENTS**

REPLY ON BEHALF OF ON BEHALF OF RESPONDENT NO. 2 – DISTRICT MAGISTRATE, AMROHA WITH AFFIDAVIT

MOSTRESPECTFULLYSHOWETH:

1. At the outset, it is respectfully submitted that the answering respondent holds the Hon'ble National Green Tribunal in the highest regard and is fully committed to complying with all directions issued by this Hon'ble Tribunal. The present affidavit is being filed in compliance with the order dated 19.12.2025 passed by this Hon'ble Tribunal in the present Original Application directing the answering respondents to file their response before the Tribunal.

2. The present Original Application has been filed alleging illegal construction and encroachment upon a public pond situated at Khasra No. 672 measuring 0.425 hectare in Village Naugawan Sadat, District Amroha, Uttar Pradesh. The Applicant has alleged that certain private individuals have illegally occupied the said water body and that the authorities have not taken adequate action.

3. It is respectfully submitted that the allegations made in the Original Application do not correctly reflect the action already taken by the district administration. The competent authorities have examined the matter in detail and appropriate proceedings have been initiated strictly in accordance with law for restoration and protection of the said water body.

4. As per the revenue records, the land bearing Khasra No. 672 measuring 0.425 hectare is recorded as a pond (Talab). The nature of the said land has historically remained that of a water body and the same continues to be reflected as such in the official revenue records maintained by the State authorities.

5. A detailed enquiry into the nature of the land was conducted by the revenue authorities. During the course of the enquiry, the

historical revenue records including Jamabandi, Khatauni and Khasra entries were examined. The records available in the revenue archives dating back to Fasli Year 1312 (approximately corresponding to the year 1905) clearly establish that the land in question has consistently been recorded as a pond.

6. The enquiry further revealed that the land forms part of ShamlatDeh land reserved for public use, which includes land meant for ponds, pathways, public roads, graveyards and other community purposes. Such land is meant for the collective benefit of the village community and cannot be legally appropriated for private use.

7. The findings of the enquiry were recorded in the report dated 19.05.2022 submitted by the Tehsildar, Naugawan Sadat before the Sub-Divisional Magistrate, Naugawan Sadat. The said report clearly establishes that the land bearing Gata No. 672 measuring 0.425 hectare has continuously been recorded as a pond for several decades and forms part of public utility land meant for the benefit of the local inhabitants.**True copy of the enquiry report dated19.05.2022 submitted by the Tehsildar, Naugawan Sadat to the Sub-Divisional Magistrate, Naugawan Sadat regarding the land bearing Khasra No. 672 measuring**

0.425 hectare recorded as pondis annexed herewith and marked as Annexure P/1.

8. Upon examination of the revenue records, it came to light that certain incorrect entries had been made in the revenue records whereby the names of private individuals were wrongly recorded against the pond land.

9. In order to rectify the said irregularity, proceedings were initiated before the competent authority under Section 38(2) of the Uttar Pradesh Revenue Code, 2006.

10. After considering the enquiry report and examining the relevant records, the Sub-Divisional Magistrate, Naugawan Sadat passed a detailed order dated 14.08.2025, whereby the incorrect entries were cancelled and the land was restored to its original classification as Category 15(1) Pond (Non-Z.A. Land).

11. By virtue of the said order, the names of Farman Haider and MehboobHaider, sons of PyareHasan, residents of MohallaBudh Bazar, Naugawan Sadat, which had been wrongly recorded in respect of the said land, were removed from the revenue records.

12. The said order further directed the concerned authorities to take necessary steps for removal of illegal occupants from the said

pond land so as to ensure compliance with the directions issued by this Hon'ble Tribunal.**True copy of the** order dated 14.08.2025 **passed by the Sub-Divisional Magistrate, Naugawan Sadat under Section 38(2) of the Uttar Pradesh Revenue Code, 2006, cancelling the incorrect entries and restoring the land as Category-15(1) Pond (Non-Z.A. Land)is annexed herewith and marked as Annexure P-2.**

13. After restoration of the correct revenue entries, a site inspection and measurement of the land was carried out by the competent authorities. During the inspection it was found that out of the total area of 0.425 hectare, a portion measuring approximately 0.094712 hectare (947.12 square meters) was under illegal occupation.

14. The inspection revealed that the illegal encroachment had been made by certain individuals who had constructed residential houses and commercial structures over the pond land. The encroachers were identified as residents of MohallaBudh Bazar, Naugawan Sadat, DistrictAmroha.

15. The persons found to be in illegal occupation of the pond land are summarized below:

S. No	Name of Encroacher	Details
1	Jamin Abbas, Zaheer Abbas, Sajid Abbas, Manzoor Abbas, ZahoorHaider	Sons of Mohammad Hamid
2	Mehrab Ali, Abbas Ali	Sons of Late Imam Ali
3	Farman Haider	Son of PyareHasan
4	MehboobHaider	Son of PyareHasan

16. During the course of the inspection it was further observed that the encroachers had raised permanent constructions over the encroached portion of the pond land. Certain constructions were found to be two-storeyed residential buildings, while some structures were being used as shops and other commercial establishments.

17. It was also observed that families of the encroachers are presently residing in the said structures. Considering the permanent nature of the constructions and the presence of residential occupation, the district administration deemed it appropriate to proceed strictly in accordance with the procedure established under law before taking coercive action.

18. In order to remove the illegal encroachments in accordance with law and while maintaining public order, proceedings have been initiated under Section 4 of the Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Act.

19. Accordingly, the Nagar Panchayat, Naugawan Sadat has instituted eviction proceedings against the illegal occupants before the competent authority. The details of the proceedings are as follows:

Case No	Title of Case
5417/2025	Nagar PanchayatNaugawan Sadat vs Farman Haider
5418/2025	Nagar PanchayatNaugawan Sadat vsMehboobHaider
5419/2025	Nagar PanchayatNaugawan Sadat vsMaharav Ali
5416/2025	Nagar PanchayatNaugawan Sadat vsJamin Abbas & Others

20. The aforesaid proceedings are presently pending before the Sub-Divisional Magistrate, Naugawan Sadat, who is the competent authority under the said Act. Eviction of the illegal occupants shall be carried out strictly in accordance with the orders passed in the said proceedings.**True copies of the eviction proceedings instituted by Nagar Panchayat, Naugawan Sadat under Section 4 of the Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Actfor removal of illegal**

encroachments from the pond land bearing Khasra No. 672 measuring 0.425 hectare, including Case Nos. 5417/2025, 5418/2025, 5419/2025 and 5416/2025,are annexed herewith and collectively marked as Annexure P-3 (Colly.).

21. The Applicant has submitted several representations before different authorities including representations addressed to the Hon'ble Chief Minister of Uttar Pradesh as well as applications submitted before the District Magistrate, Amroha on various dates.

22. The Applicant was duly informed that the district administration had already initiated legal proceedings for removal of the illegal encroachments and that the matter is presently pending before the competent authority.

23. It is respectfully submitted that the district administration has taken comprehensive steps for protection and restoration of the pond land. The actions undertaken include verification of historical revenue records, conduct of enquiry by the revenue authorities, restoration of the pond land in the revenue records, identification and measurement of the encroached area and initiation of eviction proceedings against the illegal occupants.

24. The answering respondent reiterates that all further action shall be taken strictly in accordance with law and in compliance with the directions issued by this Hon'ble Tribunal.

Through

District Magistrate ,Amroha

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO654 of 2025

IN THE MATTER OF:

SHAHID RAZA **APPLICANT**

VERSUS

STATE OF U.P. & ORS **RESPONDENTS**

AFFIDAVIT

I NIDHI GUPTA IAS aged about ...38.....years S/o MOHAN LAL GUPTA presently posted as District Magistrate,Amroha, Uttar Pradesh, having an office at Amroha, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY PUBLIC
RENU AGARWAL
Advocate/Notary Public
Reg. No. 51548/25
Distt. Court's Compound
GOVERNMENT OF INDIA

DEPONENT

VERIFICATION

Verified on solemn affirmation at..... on this ..... day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Nidhi Guptavats
...eponent who is identified ...Smt./Km. ...
...erk of Shri/Smt./Km. M.K Mathur Adv. ...
have ...atisfied my self after examining the deponent th...
she understo...d the contents of the affida...t and
...as been read ... and explained by me.
...ecei...ed Rs 1698 ..... as fee.
Renu 13.3.26

RENU AGARWA
Advocate/Notary Publ...
Reg. No. 51548/2

Delhi/Gaz
Mradul ... Advocate
... (Civil)
Chamber No. ...
... Commerce Annexe

उत्तर प्रदेश UTTAR PRADESH

47AA 450934

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
O.A. No 0654/2025

उपजिलाधिकारी
नौगावां सादात (अमरोहा)

महोदय,

1117
9-05-2022

कृपया शिकायतकर्ता श्री फरमान हैदर व महबूब हैदर पुत्रगण श्री प्यारे हसन नि0 मौ0 बुद्धबाजार नौगावां सादात, अमरोहा के द्वारा प्रस्तुत जिलाधिकारी महोदय अमरोहा को सम्बोधित संलग्न प्रार्थना पत्र दिनांक 05.05.2022 पर पारित जिलाधिकारी महोदय के पृष्ठांकन आदेश दिनांक 05.05.2022 का अवलोकन करने का कष्ट करें। शिकायतकर्ता ने अपने प्रार्थना पत्र में मुख्यरूप से यह कथन किया है कि कस्बा नौगावां सादात जनपद अमरोहा स्थित भूमि गाटा स0 672 क्षेत्रफल 1.05 एकड़ हमेशा से प्रार्थी के पूर्वजों की आबादी की भूमि रही है। जिसके स्वामित्व, कब्जे व दखल से राज्य सरकार का कोई सम्बन्ध नही है, परन्तु किसी कारण से अवैध रूप से प्रार्थी की भूमि पर वर्ष 1984 के उपरान्त से खसरे में तालाब की प्रविष्टि कर दी गई। केवल खसरे की प्रविष्टियों के आधार पर किसी भूमि /सम्पत्ति की प्रकृति, एवं मालिकाना अधिकार निश्चित नही हो सकता। नगरपालिका के अध्यक्ष, अधिकारी/कर्मचारी, तहसीलकर्मियों, उपजिलाधिकारी एवं पुलिस प्रशासन के अधिकारी जबरन प्रार्थी की आबादी की भूमि में तालाब खोद रहे है। प्रार्थी ने सभी आवश्यक दस्तावेजी साक्ष्यों के साथ उपरोक्त अधिकारियों से निवेदन किया है कि वे प्रार्थी की भूमि में कोई तालाब न खोदें परन्तु वह सुनवा नहीं हुए। इस प्रकार कथन करते हुए शिकायतकर्ता नें अनुरोध किया है कि अविलम्ब अपने स्तर से इस मामले में हस्तक्षेप करते हुए प्रार्थी की भूमि की रक्षा करायी जायें तथा मौके पर हो रही अवैध खुदाई एवं निर्माण को रूकवाया जायें तथा उक्त भूमि पर तालाब के मालिकाना अधिकार को स्पष्ट कराया जायें।

आदेशो के अनुपालन में वादग्रस्त भू–खण्ड गाटा संख्या 672 क्षेत्रफल 0.425हे0 स्थित ग्राम नौगावां सादात का स्थलीय निरीक्षण किया। राजस्व अभिलेखों नॉन जैड. ए. क्षेत्र ग्राम नौगावां सादात के 1359 फ0 और उससे पूर्व के राजस्व अभिलेखागार में अधिकतम उपलब्ध फसली 1312 तक के खेवट, खसरों, खतौनियों और पूर्व बन्दोबस्त की जमाबन्दीयों का मुआयना कर प्रमाणित उध्दरण प्राप्त किये गये। इसी प्रकार नॉन. जैड. ए. क्षेत्र के 1359 फ0 के बाद से वर्तमान तक के राजस्व अभिलेखागार में उपलब्ध खेवट, खतौनियों और खसरों का मुआयना कर उनके प्रमाणित उध्दरण प्राप्त कियें गयें।

जॉच से यह तथ्य प्रकाश में आया है कि वादग्रस्त भू–खण्ड वास्तव में नॉन. जैड. ए. का भू–खण्ड है। जमीदारी खात्मा के उपरान्त भी यह भू–खण्ड निरन्तर नॉन. जैड. ए. की भूमि ही बना रहा और जमीदारी विनाश की प्रकियां में इसकों जैड. ए. में सम्मिलित नहीं किया गया है। जमाबन्दी खसरा बावत फसली वर्ष 1312 से अर्थात सम्बन्धित सन 1905 से 1941 में इस भू–खण्ड को पुराना गाटा स0 467 क्षेत्रफल 04 बीघा 15 बिसवा (74 डिस्मिल) "तालाब" दर्ज था। खेवट मुहाल फ0 1349 सन, 1942 ई0 में यह खेवट सं0 690 शामलात देह हसब हसीस थोक याद अली के अन्तर्गत फसली 1359 की खतौनी में खाता सं0 1690 पर श्रेणी–15 में नया गाटा सं0 672 बनकर क्षेत्रफल 1.5 एकड़ "आबादी" के खाते में दर्ज हुआ। जबकि इसी फसली 1359 के खसरा में गाटा सं0 672 क्षेत्रफल 1.5 एकड़ में "तालाब" 0.35 एकड़ और आबादी 0.70 एकड़ दर्ज है। फसली 1359 के उपरान्त के उपलब्ध पायें गये नॉन. जैड. ए. से सम्बधित सभी अभिलेखों में यही प्रविष्टि खेवट संख्या 690 क्षेत्रफल 83.69 एकड़ शामलात कुल देह हसब हसस सम्बन्धित खतौनी के खातों पर तालाब गाटा सं0 672 रक्वा 1.05 एकड़ अर्थात 0.425हे0 वर्तमान तक दर्ज चला आ रहा है। इस तथ्य की पुष्टि के लिए अभिलेखागार से प्राप्त खेवट, खतौनी, खसरा फसली 1359, जमाबन्दी फसली 1312, खेवट

(2)

1364–70, 1376–81, 1382–85 आदि के खेवटों और फसली वर्ष 1382, 1383, 1410 आदि की खतौनियों के प्रमाणित उध्दरण संलग्न है। इसी प्रकार 1359 फसली के उपरान्त वर्तमान तक के नॉन. जैड. ए. से सम्बन्धित सभी खेवटों, खतौनियों और खसरों सहित सभी अभिलेखों में यथावत खेवट सं0 690 शामलात कुल देह हस्बे हसस कुल क्षेत्रफल 83–69 एकड़ के अन्तर्गत गाटा सं0 672 क्षेत्रफल 0.425 हे0 "तालाब" दर्ज चला आ रहा है। वादग्रस्त भू–खण्ड मौके पर भी तालाब ही है और "तालाब आमकी" के रूप में पूरे नौगावां सादात कस्बे में जाना जाता है। इस तालाब को अतिक्रमण से बचाकर "अमृत सरोवर" के रूप में विकसित करनें और संरक्षित करनें के लियें नगर पंचायत नौगावां सादात के द्वारा इसकी चार दीवारी कर साफ सफाई का कार्य कराया जा रहा है। उल्लेखनीय है कि इस भू–खण्ड के तीन तरफ नौगावां सादात कस्बे की बहुत पुरानी आबादी बनी है और एक तरफ बाजार है।

2. प्रार्थी फरमान हैदर आदि द्वारा प्रस्तुत प्रार्थनापत्र और साक्ष्यों के रूप में प्रस्तुत संलग्नकों का परीक्षण अभिलेखागार से प्राप्त प्रमाणिक अभिलेखों से किया गया।

2(क). प्रार्थी द्वारा अपने साक्ष्य में प्रस्तुत नॉन जैड.ए. खतौनी 1359 फ0 के खाता संख्या 1533अ पर प्यारे हसन पुत्र इरतेजा हुसैन कौम सैयद सा0 देह मियाद 16 साल गाटा स0 672 क्षेत्रफल 0.73 एकड़ अंकित दर्शाया गया है। उल्लेखनीय है कि नॉन. जैड. ए. की खतौनी में खाते पूर्णांक में अंकित किये जाते है। खतौनी में खाता संख्यांए दर्ज करते समय किसी भी खाते को कोई भी एक पूर्णाक ही आवंटित किये जाने का प्राविधान है। खातों को बटा नम्बर डालकर अथवा अ, ब, स आदि के रूप में विभाजित नहीं किया जा सकता है। खतौनी में प्यारे हुसैन के नाम सें की गई प्रश्नगत प्रविष्टि के ठीक ऊपर श्रेणी –1क सक्रमणीय भूमिधर अधिकार अंकित किया गया है। जबकि ऐसा केवल जैड़. ए. की खतौनियों में किया जाता है। नॉन.जैड़. ए. की खतौनियों में श्रेणी 1 से श्रेणी 15 तक के विभिन्न कास्तकार व आसामी आदि दर्ज किये जाते है और इन सभी. कास्तकारों को सक्रमणीय भूमिधर के अधिकार प्राप्त नहीं होते है। नॉन. जैड. ए. के अन्तर्गत श्रेणी 1क कोई श्रेणी नहीं होती है। नॉन.जैड.ए. की खतौनी में दर्ज किसी भी कास्तकार को सक्रमणीय अधिकार प्राप्त नही होतें है और ऐसे अधिकार केवल खेवटदारों (जमीदारों) को ही प्राप्त होते है। इस प्रस्तुत अभिलेख में अंकित प्रश्नगत प्रविष्टि और इसी कागज पर अंकित शेष प्रविष्टियों को ध्यान से देखने पर हस्तलेख का अन्तर स्पष्ट रूप से परिलक्षित होता है। वास्तव में प्रश्नगत प्रविष्टि मूल खतौनी के लेखक के हस्तलेख में नहीं है, और बाद में दो खातों के मध्य उपलब्ध खाली स्थान का लाभ उठाकर पृथक हस्तलेख में फर्जी प्रविष्टि की गई प्रतीत होती है। यह भी प्रथमदृष्टया ही स्पष्ट होता है कि कूटरचना और अपरलेखन कर्ता को जैड़. ए. और नॉन.जैड़. ए की खतौनियों के अन्तर का ज्ञान नहीं था। यह भी विशेष रूप से ध्यान देने योग्य है कि शिकायतकर्ता द्वारा शिकायत के साथ दाखिल नॉन.जैड.ए. की प्रश्नगत प्रविष्टि से सम्बन्धित खतौनी बावत फसली 1359 की प्रमाणिकता की पुष्टि करने के लिए राजस्व अभिलेखागार से इसी खाते से सम्बन्धित उध्दरण खतौनी प्राप्त किया गया जिसके मिलान से स्पष्ट है कि खाता सं0 1533 एक अविभाजित खाता है और यह 1533अ तथा 1533ब के रूप में विभाजित नहीं हैं। यह खाता श्रेणी –5 के अन्तर्गत आले हसन आदि के नाम दर्ज है और इसमें दो गाटा संख्याओं का उल्लेख किया गया है, जिनमें गाटा संख्या 672 सम्मिलित नहीं है। इस प्रकार प्रमाणिक उद्धरण खतौनी से स्पष्ट है कि शिकायतकर्ता द्वारा साक्ष्य के रूप में खाता संख्या 1533अ से सम्बन्धित 1359 फसली की एक जाली, फर्जी और कूटरचित खतौनी तैयार कर दाखिल की गई है। प्रार्थी के पिता प्यारे हसन के नाम से फर्जी अभिलेख तैयार कर सार्वजनिक उपयोग की तालाब की बहुमूल्य भूमि को खुर्दबुर्द कर अनाधिकार हथियाने का षड़यंत्र करते हुए राजस्व अभिलेखों में हेरा फेरी कराई गई है।

2(ख). शिकायतकर्ता के द्वारा अपनी शिकायत के समर्थन में फसली वर्ष 1380 से 1383 के खाता संख्या 189 और फसली वर्ष 1384 से 1389 के खाता सं0 1013 की पृथक–पृथक खतौनियॉ दाखिल की गई है। उनके द्वारा दाखिल की गई यह खतौनियॉ जैड़.ए. क्षेत्र की है अर्थात उन क्षेत्रों की है जहॉ जमीदारी खात्मा हो चुका है जबकि यह निर्विवाद तथ्य है कि वादग्रस्त गाटा स0 672 क्षेत्रफल 0.425 हे0 नॉन. जैड़. ए. की भूमि है और इसके सम्बन्ध में नॉन. जैड़. ए. के खेवट, खतौनी तथा खसरा आदि तो बनाये जा सकते है परन्तु इसके सम्बन्ध में जैड़. ए की खतौनी में किसी प्रविष्टि के अंकित होने का कोई प्रश्न ही नहीं उठता है। शिकायतकर्ता द्वारा अपने साक्ष्य में दाखिल इन खतौनियों के सम्बन्ध में भी प्रमाणिकता की पुष्टि करने के लिये अभिलेखागार से उक्त खातों की खतौनियों के उध्दरण प्राप्त कर तुलनात्मक अध्ययन किया गया। जिससे प्रकाश में आया कि प्रार्थी द्वारा दाखिल खाता सं0 189ब फ0 वर्ष 1380से 1383 तथा खाता सं0 1013 फ0 वर्ष 1384 से 1389 दो अलग–अलग फसली वर्षो की खतौनियॉ नहीं है। यह एक ही खतौनी फ0 वर्ष 1380 से 1383 के दो अलग–अलग खातों के उध्दरण है। जिन पर प्यारे हसन पुत्र इरतेजा हुसैन नि0 ग्राम पूर्व 1371 फ0, गाटा स0 672मि0 क्षेत्रफल 0.73 एकड़ दर्ज है। यद्यपि दोनों खातों पर इसी प्रकार से नाम दर्ज है परन्तु खाता संख्या 1013 पर प्यारे हसन की विरासत की बावत एक संदिग्ध आदेश की भी प्रविष्टि दर्ज है। जिसमें प्यारे हसन के स्थान पर फरमान हैदर व महबूब हैदर नाबालिग पुत्र प्यारे हसन का नाम दर्ज होना अंकित किया गया है। इस प्रकार नॉन जैड़. ए. की भूमि को जैड़ ए. की खतौनी में दर्ज करने का कोई औचित्य ही नहीं है। प्रथम दृष्या ही यह प्रविष्टियां विधि विरूद्व है। इसके अतिरिक्त पुनः अवगत कराना है कि खतौनी तैयार करते समय खातों की संख्याए नियमानुसार केवल पूर्णाक में ही अंकित किये जाने का प्राविधान है और किसी भी दशा में खातों को बटा नम्बर डालकर अथवा अ, ब, स करके विभाजित नहीं किया जा सकता है। इस प्रकार का विभाजन गाटों के सम्बन्ध में तो किया जा सकता है, परन्तु खातों के सम्बन्ध में नहीं किया जा सकता है, चूंकि खाता संख्या 189 और 190 पर वास्तविक खातेदारों के नामों की प्रविष्टि मौलिक खतौनी के लेखक द्वारा मूल खतौनी लिखते समय ही की जा चुंकी थी इसलिए मूल खतौनी तैयार हो जाने के बाद किसी समय खाता सं0 189 और 190 की प्रविष्टियों के बीच उपलब्ध खाली स्थान का लाभ उठाकर खाता संख्या 189 के बाद खाता सं0 189ब बनाकर प्यारे हसन के नाम की फर्जी प्रविष्टि कर दी गई। मूल खतौनी के लेखक के हस्तलेख और अंकित प्रविष्टि के हस्तलेख में भी स्पष्ट अन्तर परिलक्षित होता है। हस्तलेख के अन्तर से भी इस प्रविष्टि का फर्जी प्रविष्टि होना प्रतीत होता है। यद्यपि खाता सं0 189ब और खाता स0 1013 की खतौनियों को शिकायतकर्ता के द्वारा अलग–अलग फसली वर्ष की खतौनियों बताकर दाखिल किया गया है परन्तु जॉच में यह पाया गया है कि यह दोनों खातें एक ही खतौनी के है। इस प्रकार एक ही खतौनी में एक ही व्यक्ति के एक ही गाटा और समान क्षेत्रफल के दो खातें बनाये जाने का कोई भी औचित्य नहीं है। खाता सं0 1013 के सम्बेन्ध में यह भी हास्यास्पद है कि यह खाता मूल खतौनी के खाता सं0 1009 और 1010 के मध्य कूटरचना कर लिख दिया गया है। ऐसा प्रतीत होता है कि कूटरचना करनें वाले को मूल खतौनी के खाता सं0 1009 और 1010 के मध्य उपलब्ध खाली स्थान के अतिरिक्त फर्जी प्रविष्टि करनें के लिये अन्य कोई स्थान उपलब्ध नही हो पाया। खतौनी में खाते क्रमशः होते है और खाता सं0 1009 के बाद 1010 ही आता है, किसी भी प्रकार से 1009 के बाद 1013 का होना सम्भव ही नहीं है। समस्त तथ्यों के आलोक में फसली वर्ष 1380 से 1383 की खतौनी के खाता संख्या 189ब और खाता संख्या 1013 पर की गई प्यारे हसन के नाम की प्रविष्टियॉ और दर्ज विरासत जाली, फर्जी और कूटरचित प्रतीत होती है। जो मूल खतौनी का भाग नहीं थी और बाद में अंकित की गई है।

2(ग). शिकायतकर्ता के द्वारा खतौनी फसली वर्ष 1384 से 1389 के खाता संख्या 691अ पर अख्तरी खातून जोजा अनवार हुसैन नि0 ग्राम मौ0 पापडी गाटा संख्या 672 मि0 अंकित होने विषयक खतौनी दाखिल की गई। इस खतौनी की भी प्रमाणिकता की पुष्टि हेतु अभिलेखागार से उध्दरण प्राप्त किया गया। जिसकी जॉच से प्रकाश में आया है कि यह खतौनी वास्तव में खाता स0 1380 से 1383 की ही है, जिसमें किये गये फर्जीवाड़े का सविस्तार उल्लेख उपरोक्त बिन्दु संख्या 2(ख) में किया गया है। इसमें भी उसी प्रकार से फर्जी प्रविष्टि और कूट रचना की गई है। एक तो गाटा सं0 672 नॉन. जैड़. ए. की भूमि है, इसलिये इसकी किसी भी प्रकार से जैड़. ए. की खतौनी में प्रविष्टि हो ही नही सकती है। दूसरे खतौनी में खाता संख्यांए पूणॉक में होती है और पूर्व से तैयार खतौनी में खाली स्थान देखकर कूटरचना करते हुए खाता संख्याओं के साथ अ, ब आदि जोड़ा गया है। इसके अतिरिक्त मूल खतौनी के लेखक का हस्तलेख और खाता संख्या 691अ पर अख्तरी खातून के नाम से की गई इस फर्जी प्रविष्टि का हस्तलेख बिलकुल अलग है। इस प्रकार यह प्रविष्टि भी जाली फर्जी व कूट रचना करके दर्ज किया जाना पायी गयी है।

3. शिकायतकर्ता के द्वारा अपने शिकायती प्रार्थनापत्र के समर्थन में प्रस्तुत अभिलेखों के उध्दरण को अभिलेखागार से जारी कराये जाने के सम्बन्ध में जानकारी प्राप्त की गई। प्रभारी अभिलेखागार के द्वारा लिखित रूप में अवगत कराया गया कि भू–चित्र को छोड़कर शिकायतकर्ता द्वारा दाखिल किये गये खेवटों, खसरों और खतौनियों आदि के उध्दरण अभिलेखागार से निर्गत नहीं किये गये है और शिकायतकर्ता द्वारा स्वयं फर्जी तरीकों से तैयार किये गये है। प्रभारी अभिलेखागार की आख्या संलग्न है। अभिलेखागार से यह भी जानकारी प्राप्त हुई है कि ग्राम नौगावां सादात की जैड़. ए. खतौनियां फसली वर्ष 1360 से 1373 वीड़ (विनिष्ट) हो चुकी है और फसली वर्ष 1385 से 1403 के मध्य की खतौनियॉ भी जीर्णशीर्ण होने के कारण पठनीय अवस्था में नहीं है। फसली वर्ष 1404 से 1409 की खतौनी उपलब्ध नहीं है। नकल सवाल संलग्न है।

प्रमाणिक साक्ष्यों से स्पष्ट है कि ग्राम नौगावां सादात की खेवट संख्या 690 शामलात कुल देह हस्बे हसस क्षेत्रफल 83.69 एकड़ वास्तव में इस ग्राम में स्थित सार्वजनिक उपयोग की समस्त भूमियों रास्तों, कब्रिस्तानों, तालाबों, आबादियों, सड़कों व बंजर आदि की एक विशेष खेवट है। जिसका कोई व्यक्तिगत खेवटदार या जमीदार तन्हा मालिक व अधिकारी नही है। और इस खेवट में जनसामान्य के उपयोग की भूमियां सम्मिलित है। खसरा नॉन. जैड. ए. के अनुसार इस खेवट में कुल–92 गाटा और 32.936हे0 क्षेत्रफल सम्मिलित है। विगत लगभग 100 वर्षो से भी अधिक समय से वादग्रस्त भू–खण्ड वर्तमान गाटा सं0 672 क्षेत्रफल 0.425 हे0 इसी खेवट का भाग है और सार्वजनिक तालाब की भूमि है। इसमें भी कोई सन्देह नहीं है कि शिकायतकर्ता और उनके पूर्वजों द्वारा कतिपय अज्ञात लोगों के सहयोग से राजस्व अभिलेखों में फर्जी प्रविष्टियॉ और कूटरचनाऐं कराकर तालाब की बहुमूल्य भूमि को सुनियोजित षड़यंत्र के अन्तर्गत हड़पने, हथियानें की कुचेष्टा की गयी है। जबकि वादग्रस्त भूमि राजस्व अभिलेखों में और मौके पर भी सदियों से संरक्षित और सुरक्षित तालाब ही है।

यह भी अनुरोध है कि उपरोक्त बिन्दु संख्या 2(क), 2(ख) और 2(ग) के अन्तर्गत उल्लिखित विभिन्न राजस्व अभिलेखों में की गई फर्जी प्रविष्टियों को उ0प्र0 रा0 सहिता 2006 की धारा 32/38 के अन्तर्गत न्यायिक प्रकियॉ के माध्यम से निरस्त करते हुए अभिलेखों को भी संशोधित करने का कष्ट करें। आख्या अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

19/05/2022
चतरू सिंह, लेखपाल
क्षेत्र...
तह0–नौगावां सादात
(अमरोहा)

19-5-22
राजीव कुमार मौ
राजस्व निरीक्षक

19.05.2022
NT(NS)

19.5.22

True English Translation of Annexure P-1

Sub Collector

Naugawan Sadat (Amroha)

Sir,

Please review the District Magistrate's endorsement order dated 5.05.2022, issued on the attached application addressed to the District Magistrate, Amroha, submitted by the complainants, Mr. Farman Haider and Mehboob Haider, sons of Mr. Pyare Hasan, residents of Budhbazar, Naugawan Sadat, Amroha. In their application, the complainant primarily states that the land, Khasra No. 672, area 1 acre, located in the town of Naugawan Sadat, district Amroha, has always been inhabited by the applicant's ancestors. The state government has no connection with its ownership, possession, or interference. However, for some reason, a pond was illegally entered in the Khasra records on the applicant's land after 1984. The nature and ownership rights of a land/property cannot be determined solely on the basis of Khasra entries. The Municipal Chairman, officers/employees, Tehsil officials, Sub-District Magistrate and Police Administration officials are forcibly digging a pond in the applicant's inhabited land. The applicant has requested the above officials with all the necessary documentary evidence that they should not dig any pond in the applicant's land, but they did not listen to him. Making this statement, the complainant has requested that the applicant's land should be protected immediately, the illegal excavation and construction going on at the spot should be stopped and the ownership rights of the pond on the said land should be clarified.

In compliance with the orders, a field inspection was conducted of the disputed land plot, Khasra No. 672, area 0.425 hectare, situated in village

Naugawan Sadat. Certified extracts were obtained by inspecting the Khevats, Khasras, Khataunis and Jamabandis of the previous settlement up to the maximum available Fasli 1312 in the revenue archives of non-Z.A area village Naugawan Sadat from 1359 F. and before and similarly certified extracts were obtained by inspecting the Khevats, Khataunis and Khasras available in the revenue archives of non-Z.A area from 1359 F. till present.

The investigation has revealed that the disputed land is actually a non-ZA land. Even after the abolition of the zamindari system, this land continued to be non-ZA land and was not included in the ZA category in the process of abolition of zamindari. In the Jamabandi Khasra, from the crop year 1312, i.e., from the years 1905 to 1941, this land was registered as old Gata No. 467, area 04 bigha 15 biswa (74 dismil) "Pond". Khevat Mohalla 50 1349 In the year 1942 AD, this Khevat No. 690 under Shamlat Deh Hasab Hasis Thok Yad Ali was registered in the Khatauni of Fasli 1359 in Khata No. 1690 in Category-15 as new Gata No. 672 and area 1.5 acre was recorded in the account of "habitat". Whereas in the Khasra of the same Fasli 1359, in Gata No. 672 area 1.5 acre, "pond" 0.35 acre and habitat 0.70 acre is recorded. Non. Z.A. were found available after Fasli 1359. In all the records related to this, the same entry Khevat number 690 area 83.69 acres Shamlat total body as Hasas is being recorded in the related Khatauni accounts, Pond Gata No. 672 area 1.05 acres i.e. 0.425 hectares till date. To confirm this fact, Khevat, Khatauni, Khasra Fasli 1359, Jamabandi Fasli 1312, Khevat obtained from the archives, certified extracts of the Khevats of 1364-70, 1376-81, 1382-85, etc., and the Khataunis of the crop years 1382, 1383, 1410, etc., are enclosed. Similarly, in all the records, including all the Khevats, Khataunis, and

Khasras related to non-ZA since the crop year 1359, till the present, Khavat No. 690, Shamlat, total land, Hasbe Hasas, total area 83.69 acres, under Khata No. 672, area 0.425 hectare, is recorded as "Pond". The disputed land is also a pond on the spot and is known throughout the town of Naugawan Sadat as "Pond Amki". To protect this pond from encroachment and develop it into an "Amrit Sarovar," the Nagar Panchayat of Naugawan Sadat is building a boundary wall and cleaning it. It's worth noting that the ancient settlement of Naugawan Sadat town is built on three sides of this plot of land, and the market is on one side.

2. The application filed by the applicant Farman Haider etc. and the attachments submitted as evidence were examined with the authentic records obtained from the archives.

2(a). Account number 1533A of the Non-ZA Khatauni 1359 F presented by the applicant in his evidence shows Pyare Hasan, son of Irteza Hussain, Kaum Syed, resident, tenancy 16 years, plot number 672, area 0.73 acre. It is noteworthy that accounts in the Non-ZA Khatauni are recorded in integers. While recording account numbers in the Khatauni, only one integer can be assigned to any account. Accounts cannot be divided by entering a partition number or dividing them into A, B, C, etc. In the Khatauni, immediately above the entry in question in the name of Pyare Hussain, Category-1A transferable landholder rights are recorded. However, this is done only in ZA Khataunis. The Khatauni records various cultivators and tenants, ranging from Category 1 to Category 15, and none of these cultivators have transferable landholder rights. There is no Category 1A within the Non-ZA category. No cultivator recorded in the Non-ZA Khatauni receives transferable rights, and such rights are only available to Khewatdars (landlords). A careful examination of the entry in

question and the remaining entries on the same document clearly reveals a discrepancy in handwriting. The entry in question is not in the handwriting of the original Khatauni writer, and appears to have been forged later, taking advantage of the space between the two accounts and in a different handwriting. It is also apparent at first glance that the forger and falsifier were unaware of the differences between ZA and Non-ZA Khatauni records. It is also noteworthy that to verify the authenticity of the Khatauni relating to the 1359 Fasli Khatauni filed by the complainant with the complaint, an extract of the Khatauni relating to the same account was obtained from the revenue archives. A comparison of this extract clearly shows that account number 1533 is an undivided account and is not divided into 1533A and 1533B. This account is registered under Category 5 in the name of Ale Hasan, etc., and two plot numbers are mentioned, which do not include plot number 672. Thus, the authentic extract of the Khatauni clearly indicates that the complainant has prepared and submitted a forged, fabricated, and fabricated Khatauni for the 1359 Fasli Khatauni relating to account number 1533A as evidence. By preparing fake records in the name of the applicant's father Pyare Hasan, a conspiracy was hatched to usurp the valuable land of the pond meant for public use and to usurp its rights by manipulating the revenue records.

2(b). In support of his complaint, the complainant has filed separate Khataunis for account number 189 for the crop years 1380 to 1383 and account number 1013 for the crop years 1384 to 1389. These Khataunis are for ZA areas, that is, areas where the land tenure has been abolished. However, it is an undisputed fact that the disputed plot number 672, measuring 0.425 hectares, is non-ZA land. While non-ZA Khewat,

Khatauni, and Khasra can be prepared in respect of it, there is no question of any entry being made in the ZA Khatauni. To verify the authenticity of the Khatauni submitted by the complainant in his evidence, extracts from the archives were obtained and a comparative study was conducted. This revealed that Khatauni No. 189B, dated 1380 to 1383, and Khata No. 1013, dated 1384 to 1389, filed by the applicant, are not Khataunis for two different crop years. They are extracts from two different Khataunis, dated 1380 to 1383, each registering the name of Pyare Hasan, son of Irteza Hussain, resident of village Purva, 1371 F, land number 672 m, area 0.73 acre. Although the names are recorded in the same manner on both accounts, a dubious order regarding Pyare Hasan's inheritance is also recorded on account number 1013. In which, instead of Pyare Hasan, the names of Farman Haider and Mehboob Haider, minor sons of Pyare Hasan, have been recorded. Thus, there is no justification for registering non-Z.A. land in Z.A.'s Khatauni. Prima facie, these entries are against the law. Apart from this, it is again to be informed that while preparing the Khatauni, the account numbers are provided only in integers as per the rules and under no circumstances can the accounts be divided by entering the partition number or by A, B, C. This type of division can be made with respect to plots, but not with accounts. Since the names of the original account holders in account numbers 189 and 190 had already been entered by the scribe of the original Khatauni at the time of writing the original Khatauni, at some point after the original Khatauni was prepared, a fake entry in the name of Pyare Hasan was made, taking advantage of the empty space between the entries for account numbers 189 and 190. Account number 189B was created after account number 189. There is a clear difference between the handwriting of the scribe of the original

Khatauni and the handwriting of the recorded entry. This difference in handwriting also indicates that this entry is a fake entry. Although the complainant filed the Khataunis for account numbers 189B and 1013 as separate crop years, investigation revealed that both accounts belong to the same Khatauni. Thus, there is no justification for creating two accounts for the same plot and the same area in the same Khatauni belonging to the same person. Regarding account number 1013, it is also ridiculous that this account was forged between account numbers 1009 and 1010 in the original Khatauni. It appears that the forger found no other space to make a fraudulent entry except the empty space between account numbers 1009 and 1010 in the original Khatauni. Accounts are listed sequentially in the Khatauni, and account number 1010 comes after 1009; it is impossible for 1013 to come after 1009. In the light of all the facts, the entries made in the name of Pyare Hasan in account number 189B and account number 1013 of the Khatauni of the crop year 1380 to 1383 and the recorded inheritance appear to be fake, forged and forged. Which was not part of the original Khatauni and was recorded later.

2(c). The complainant filed a Khatauni for the crop years 1384 to 1389, under account number 691A, stating that Akhtari Khatoon Joja Anwar Hussain, resident of village Mohammed Papadi, plot number 672, was registered. An extract from the archives was obtained to verify the authenticity of this Khatauni. Investigation revealed that this Khatauni actually refers to account numbers 1380 to 1383, the fraudulent activities detailed in point 2(b) above. Similarly, this Khatauni contained fraudulent entries and forgeries. Firstly, Khata number 672 is non-ZA land, so it cannot be entered in a ZA Khatauni. Second, the account numbers in the Khatauni are in full block and have been in place since ancient times.

Empty spaces in the prepared Khatauni were used to forge the account numbers A, B, etc. Furthermore, the handwriting of the original Khatauni writer and the handwriting of this fraudulent entry in the name of Akhtari Khatoon on account number 691A are completely different. Thus, this entry, too, has been found to be forged and forged.

3. Information was sought regarding the issuance of extracts from the records submitted by the complainant in support of his complaint application from the archives. The Archivist-in-Charge informed in writing that, except for the land map, the extracts from the Khevats, Khasras, and Khataunis submitted by the complainant were not issued from the archives and were fabricated by the complainant himself. The Archivist-in-Charge's report is enclosed. It was also learned from the archives that the Z.A. Khataunis of village Naugawan Sadat for the crop years 1360 to 1373 have been destroyed, and the Khataunis for the crop years 1385 to 1403 are also unreadable due to their deterioration. Khataunis for the crop years 1404 to 1409 are not available. Copies of the documents are enclosed.

Authentic evidence clearly demonstrates that the village of Naugawan Sadat, Khewat No. 690 Shamlat, with a total land area of 83.69 acres, is a special Khewat encompassing all public lands within the village, including paths, graveyards, ponds, settlements, roads, and wastelands. No individual Khewatdar or landowner is the sole owner or possessor. This Khewat includes lands for public use. According to Khasra Non-ZA, this Khewat comprises a total of 92 plots and an area of 32.936 hectares. The current plot, Khata No. 672, with an area of 0.425 hectares, which has been in dispute for over 100 years, is part of this Khewat and is part of a public pond. There is no doubt that the complainant and his ancestors,

with the assistance of some unknown individuals, have attempted to usurp the valuable pond land through a well-planned conspiracy by making false entries and forgeries in the revenue records. However, the land in question has been a protected and secure pond for centuries, both in the revenue records and on the spot.

It is also requested that the fraudulent entries made in the various revenue records mentioned in points 2(a), 2(b) and 2(c) be cancelled through judicial proceedings under Section 32/38 of the Uttar Pradesh State Code, 2006, and the records be amended. Yours sincerely for perusal and necessary action.

ANNEXURE P-2

न्यायालय : - उपजिलाधिकारी
मण्डल :मुरादाबाद , जनपद :अमरोहा , तहसील :नौगावां सादात
कम्प्यूटरीकृत वाद संख्या:- T202313380400047
वाद संख्या:- 47/2023
सरकार बनाम फरमान आदि
उत्तर प्रदेश राजस्व संहिता - 2006 , अंतर्गत धारा:- 38(2)
" अंतिम आदेश "
आदेश तिथि:- 14/08/2025

निर्णय

प्रस्तुत वाद की कार्यवाही तहसीलदार नौगावां सादात की आख्या दिनांक 19-05-2022 के आधार पर प्रारम्भ हुयी। तहसीलदार नौगवां सादात की जांच आख्या दिनांक 19-5-2022 में उल्लेख किया गया है कि वादग्रस्त भू-खण्ड गाटा सं0 672 रकबा 0-425हे0 स्थित ग्राम नौगावां सादात का स्थलीय निरीक्षण किया। राजस्व अभिलेखों नॉन0 जैड0 ए0 क्षेत्र ग्राम नौगावां सादात की 1359 फसली और उससे पूर्व के राजस्व अभिलेखागार में अधिकतम उपलब्ध फसली 1312 तक के खेवट खसरा खतौनियों और पूर्व बन्दोबस्त की जमाबन्दीयों का मुआयना कर प्रमाणित उद्धरण प्राप्त किये गये। इस प्रकार नॉन0 जैड0ए0 क्षेत्र के 1359 फसली के बाद से वर्तमान तक के राजस्व अभिलेखागार में उपलब्ध खेवट, खतौनियों और खसरों का मुआयना कर उनके प्रमाणित उद्धरण प्राप्त किये गये। अभिलेखों की जांच से यह तथ्य प्रकाश में आया कि वादग्रस्त भू-खण्ड वास्तव में नॉन0 जैड0 ए0 का भू-खण्ड है। जमींदारी खात्मा के उपरान्त भी यह भू-खण्ड निरन्तर नॉन0 जैड0 ए0 की भूमि ही बना रहा और जमींदारी विनाश की प्रक्रिया मे इसको जैड0 ए0 में सम्मिलित नहीं किया गया है। जमाबन्दी खसरा बावत फसली वर्ष 1312 से अर्थात सम्बन्धित सन् 1905 से 1941 में इस भू-खण्ड का पुराना गाटा सं0 467 रकबा 04 बीघा 15 बिसवा (74 डिस्मिल) "तालाब" दर्ज था। खेवट मुहाल फसली 1349 सन् 1942 ई0 में यह खेवट सं0 690 शामलात देह हसब हसीस थोक याद अली के अन्तर्गत फसली 1359 की खतौनी में खाता सं0 1690 पर श्रेणी-15 में नया गाटा सं0 672 बनकर क्षेत्रफल 1.5 एकड "आबादी" के खाते में दर्ज हुआ। जबकि इसी फसली 1359 के खसरा में गाटा सं0 672 क्षेत्रफल 1.5 एकड में "तालाब" 0.35 एकड और आबादी 0.70 एकड दर्ज है। चुंकि शुरू से ही गाटा संख्या 672 रकबा 0.425हे0 तालाब की श्रेणी में अंकित था, बिना किसी सक्षम अधिकारी के आदेश के तालाब मद की भूमि को आबादी के मद में दर्ज कर देना विधिक रुप से गलत है तथा यह अभिलेखों में कूटरचना से संबंधित प्रक्रिया के अन्तर्गत आता है। .फसली 1359 के उपरान्त के पाये गये नॉन0 जैड0 ए0 से सम्बन्धित सभी अभिलेखों में यही प्रविष्टि खेवट संख्या 690 रकबा 83.69 एकड शामलात कुल देह हस्बे हसीस सम्बन्धित खतौनी के खातों पर तालाब गाटा सं0 672 रकबा 1.05 एकड अर्थात 0-425हे0 वर्तमान तक दर्ज चला आ रहा है। इस तथ्य की पुष्टि के लिए अभिलेखागार से प्राप्त खेवट खतौनी, खसरा फसली 1359, जमाबन्दी फसली 1312, खेवट 1364-70, 1376-81, 1382-85 आदि के खेवटों और फसली वर्ष 1382, 1383, 1410 आदि की खतौनियों के प्रमाणित उद्धरण संलग्न है। .....क्रमशः

(2)

इसी प्रकार 1359 फसली के उपरान्त वर्तमान तक के नॉन0 जैड0ए0 से सम्बन्धित सभी खेवटों, खतौनियों और खसरों सहित सभी अभिलेखों में यथावत खेवट सं0 690 शामलात कुल देह हस्बे हसीस कुल रकबा 83-69 एकड के अन्तर्गत गाटा ंस0 672 रकबा 0-425हे0 "तालाब" दर्ज चला आ रहा है। वादग्रस्त भू-खण्ड मौके पर भी तालाब ही है और "तालाब आमकी" के रुप में पूरे नौगावां सादात कस्बे में जाना जाता है। इस तालाब को अतिक्रमण से बचाकर "अमृत सरोवर" के रुप में विकसित करने और संरक्षित करने के लिये नगर पंचायत नौगावां सादात के द्वारा इसकी चार दीवारी कर साफ सफाई का कार्य कराया गया है। उल्लेखनीय है कि इस भू-खण्ड के तीन तरफ नौगावां सादात कस्बे की बहुत पुरानी आबादी बनी है और एक तरफ बाजार है। प्रमाणित साक्ष्यों से स्पष्ट है कि ग्राम नौगावां सादात

की खेवट संख्या 690 शामलात कुल देह हस्बे हसस क्षेत्रफल 83.69 एकड वास्तव में इस ग्राम में स्थित सार्वजनिक उपयोग की समस्त भूमियों रास्तों, कब्रिस्तानों, तालाबों, आबादियों, सडकों व बंजर आदि की एक विशेष खेवट है। जिसका कोई व्यक्तिगत खेवटदार या जमीदार तन्हा मालिक व अधिकारी नहीं है और इस खेवट में जनसामान्य के उपयोग की भूमियां सम्मिलित है। खसरा नॉन0 जैड0 ए0 के अनुसार इस खेवट में कुल 92 गाटा और 32.936हे0 क्षेत्रफल सम्मिलित है। विगत लगभग 100 वर्षों से भी अधिक समय से वादग्रस्त भू-खण्ड वर्तमान गाटा सं0 672 क्षेत्रफल 0.425हे0 इसी खेवट का भाग है और सार्वजनिक तालाब की भूमि है। इसमें भी कोई सन्देह नहीं है कि शिकायतकर्ता और उसके पूर्वजो द्वारा कतिपय अज्ञात लोगों के सहयोग से राजस्व अभिलेखों में फर्जी प्रविष्टियाँ और कूटरचनाऐं कराकर तालाब की बहुमूल्य भूमि को सुनियोजित षड़यंत्र के अन्तर्गत हडपने, हथियाने की कुचेष्टा की गयी है। जबकि वादग्रस्त भूमि राजस्व अभिलेखों में और मौके पर भी सदियों से संरक्षित और सुरक्षित तालाब ही है। उल्लिखित विभिन्न राजस्व अभिलेखों में की गई फर्जी प्रविष्टियों को उ0प्र0 रा0 संहिता-2006, की धारा 32/38 के अन्तर्गत न्यायिक प्रक्रियां के माध्यम से निरस्त किये जाने हेतु आख्या प्रेषित की है। सुनवाई के उपरान्त दिनांक 28.01.2023 को आदेश पारित कर तहसीलदार नौगावंा सादात की जांच आख्या दिनांक 19.05.2022 स्वीकार करते हुए स्थित ग्राम नौगावां सादात की खसरा संख्या/क्षेत्रफल 672/0.425हे0 पर गलत अंकित प्रविष्टी फरमान हैदर व महबूब हैदर पुत्रगण प्यारे हसन नि0 मौ0 बुद्धबाजार नौगावां सादात के नाम निरस्त कर भूमि उसकी मूल श्रेणी-6(1) तालाब में दर्ज किया गया था।

तत्पश्चात दिनांक 22.03.2023 को फरमान हैदर पुत्र प्यारे हसन व महबूब हैदर पुत्र प्यारे हसन नि0 बुद्धबाजार नौगावां सादात द्वारा बाजवे नम्बर प्रार्थना पत्र मय धारा-5 मियाद अधिनियम, प्रार्थना पत्र प्रस्तुत कर पूर्व पारित आदेश दिनांक 28.01.2023 को निरस्त किये जाने की याचना की गयी। .....क्रमशः

(3)

दिनांक 19.06.2023 को सुनवाई के उपरान्त बाजवे नम्बर प्रार्थना पत्र दिनांक 22.03.2023 पूर्व पीठासीन अधिकारी द्वारा स्वीकार कर, पूर्व पारित आदेश दिनांक 28.01.2023 निरस्त किया जाकर वाद पुर्नजीवित किया गया। आपत्तिकर्ता फरमान हैदर आदि द्वारा दिनांक 19.09.2024 को तहसीलदार नौगावां सादात की आख्या दिनांक 19.05.2022 पर आपत्ति दाखिल की गयी, जिसमें कहा है कि विवादित भूमि गाटा सं0 672 के मालिक व काबिज प्यारे हसन पुत्र इरतज़ा हुसैन थे और इनके नाम 1359 फसली से चले आ रहे हैं। वादग्रस्त भूमि 1384 ता 1389 फसली में खाता सं0 1013, 1380 ता 1383 फसली गाटा सं0 672मि0 रकबा 0-73डि0 पर प्यारे हसन का नाम अंकित है तथा उनकी मृत्योपरान्त आपत्तिकर्तागण के नाम अंकित हो गये, जो सही है और वैध हैं। वर्तमान खतौनी में गाटा सं0 672मि0 आपत्तिकर्तागण के नाम अंकित चले आ रहे हैं, जो 1359 फसली से बदस्तूर चले आते हैं। गाटा सं0 672मि0 में आपत्तिकर्तागण की आबादी है और वास्तविक कब्जा है। 1359 फसली में भी आबादी दर्ज है, जिसे धारा-38(2) उ0प्र0 रा0संहिता, में श्रेणी परिवर्तित करने का मा0 न्यायालय को कोई कानूनी अधिकार प्राप्त नहीं है। धारा-38(2)उ0प्र0रा0 संहिता के अन्तर्गत राजस्व अभिलेखों में हुई लिपिकीय त्रुटि/भूल अथवा चूक को शुद्ध किये जाने का प्राविधान है, इस धारा के अन्तर्गत आधार वर्ष खतौनी में अंकित प्रवृष्टि को शुद्ध नहीं किया जा सकता। तहसीलदार नौगावां सादात की रिपोर्ट दिनांकित 19.05.2022 आधारहीन एवं औचित्यहीन होने के कारण निरस्त किये जाने की प्रार्थना की है।

आपत्तिकर्ता फरमान हैदर द्वारा दाखिल की गयी आपत्ति दिनांक 19.09.2024 के विरुद्ध अधिशासी अधिकारी/ अध्यक्ष नगर पंचायत नौगावां सादात की ओर से प्रतिआपत्ति दाखिल करते हुए आपत्तिकर्ता की आपत्ति दिनांक 19.09.2024 का खण्डन करते हुए गाटा सं0 672 को तहसीलदार नौगावंा सादात की आख्या दिनांक 19-05-2022 के आधार पर उसकी मूल

मेरे द्वारा उभय पक्षों के विद्वान अधिवक्ताओं की बहस को सुना गया तथा पत्रावली पर उपलब्ध साक्ष्य/तहसीलदार नौगावां सादात की जांच आख्या दिनांक 19-05-2022 का अवलोकन किया गया। स्थित ग्राम नौगावां सादात का गाटा सं0 672 रकबा 0-425हे0 राजस्व अभिलेखों में तालाब के रुप में अंकित है। ऐसी स्थिति में आदेश दिनांक 19.06.2023 निराधार होने के कारण निरस्त किया जाता है तथा तहसीलदार नौगावां सादात की जांच आख्या दिनांक 19-5-2022 के आधार पर स्थित ग्राम नौगावां सादात के खसरा सं0/क्षेत्रफल 672/0-425हे0 पर गलत

अंकित नाम
क्रमशः
(4)
फरमान हैदर व महबूब हैदर पुत्रगण प्यारे हसन नि0 मौ0 बुद्धबाजार नौगावां सादात निरस्त कर भूमि उसकी मूल श्रेणी-15(1) तालाब (नॉन0 जेड0 ए0 भूमि) में दर्ज किया जाना उचित प्रतीत होता है।
आदेश
अतः तहसीलदार नौगावां सादात की आख्या दिनांक 19-05-2022 स्वीकार की जाती है। आदेश दिनांक 19.06.2023 निरस्त किया जाता है। स्थित ग्राम नौगावां सादात के खसरा सं0/क्षेत्रफल 672/0-425हे0 पर गलत अंकित प्रविष्टी फरमान हैदर व महबूब हैदर पुत्रगण प्यारे हसन नि0 मौ0 बुद्धबाजार नौगावां सादात निरस्त कर भूमि उसकी मूल श्रेणी-15(1) तालाब (नॉन0 जेड0 ए0 भूमि) में दर्ज किया जाता है। परवाना अमलदरामद हेतु पृथक से जारी हो। तहसीलदार नौगावां सादात की जांच आख्या दिनांक 19-05-2022 इस आदेश का अंग रहेगी। मा0 राष्ट्रीय हरित न्यायाधिकरण, प्रधान पीठ नई दिल्ली द्वारा पारित आदेश दिनांक 01.07.2025 (आदेश प्रति संलग्न) के आलोक में इस आदेश की एक प्रति अधिशासी अधिकारी नगर पंचायत नौगावां सादात अमरोहा को इस निर्देश के साथ प्रेषित की जाती है, कि उक्त तालाब गाटा सं0 672 रकबा 0.425हे0 नगर पंचायत नौगावां सादात के क्षेत्राधिकार में स्थित है इसलिए तालाब की भूमि गाटा सं0 672 रकबा 0.425हे0 से अवैध कब्जा धारकों को बेदखल किये जाने हेतु तत्काल नियमानुसार आवश्यक कार्यवाही करना सुनिश्चित करें, ताकि मा0 राष्ट्रीय हरित न्यायाधिकरण प्रधान पीठ नई दिल्ली के आदेश दिनांक 01-07-2025 का अनुपालन हो सके। पत्रावली बाद आवश्यक कार्यवाही दाखिल दफ्तर हो।

Disclaimer :

उपरोक्त सूचना मात्र सूचनार्थ है तथा राजस्व न्यायालय कम्प्यूटरीकृत प्रबन्धन प्रणाली (RCCMS) में उपलब्ध अद्यतन सूचना पर आधारित है , इस सूचना की कोई विधिक मान्यता नहीं होगी। वास्तविक सूचना की पुष्टि सम्बंधित न्यायलय / न्यायालयों की पत्रावली / पत्रावलियों से की जा सकती है।"

True English Translation of Annexure P-2

Court :- Sub-Collector

Division: Moradabad, District Amroha, Tehsil: Naugawan Sadat

Computerized Back Number:- T202313380400047

Case No:- 47/2023

Government vs decree etc.

Uttar Pradesh Revenue Code 2006, under Section:- 38(2)

* last order "

Order Date:- 14/08/2025

Decision

1. Proceedings in the present suit were initiated on the basis of the report of Tehsildar Naugawan Sadat, dated 19-05-2022. The Tehsildar Naugawan Sadat's investigation report, dated 19-5-2022, states that a field inspection was conducted of the disputed land plot, Khasra No. 672, measuring 0.425 hectares, located in village Naugawan Sadat. Certified extracts were obtained by inspecting the revenue records of the non-ZA area of village Naugawan Sadat, from the 1359 crop year and earlier, up to the maximum available crop year 1312, and the previous settlement's Jamabandis. Thus, certified extracts were obtained by inspecting the Khewat, Khasra, and Khasra available in the revenue archives of the non-ZA area, from the 1359 crop year to the present. Scrutiny of the records revealed that the disputed land is actually a non-ZA land. Even after the abolition of the land tenure, this land continued to be non-ZA land and was not included in the ZA category in the process of abolition of land tenure. In the Jamabandi Khasra, from the crop year 1312, i.e. from 1905 to 1941, the old plot number 467, area 04 bigha 15 biswa (74 decimal)

"pond" of this land was recorded. In the Khevat Mohalla Fasli 1349, 1942 AD, this Khevat No. 690, under Shamlat Deh Hasab Hasis Thok Yad Ali, was registered in the Khatauni of Fasli 1359, Account No. 1690, Category 15, as a new Khata No. 672 with an area of 1.5 acres in the account of "Abadi". Whereas in the Khasra of the same Fasli 1359, in Khata No. 672 with an area of 1.5 acres, "Pond" of 0.35 acres and inhabited land of 0.70 acres are recorded. Since from the very beginning, Khata No. 672 with an area of 0.425 acres was registered in the category of pond, registering the land of pond category in the inhabited category without the order of any competent authority is legally wrong and comes under the process related to forgery of records. In all the records related to non-ZA found after Fasli 1359, the same entry Khewat No. 690 area 83.69 acres Shamlat total Deh Hasbe Hasis, on the accounts of the related Khatauni, Pond Gata No. 672 area 1.05 acres i.e. 0-42500 is being recorded till date. To confirm this fact, certified extracts of Khewat Khatauni, Khasra Fasli Nasli 1359, Jamabandi Fasli 1312, Khewats of Khewat 1364-70, 1376-81, 1382-85 etc. and Khataunis of Fasli years 1382, 1383, 1410 etc. obtained from the archives are enclosed.....respectively

2. Similarly, in all records, including all Khewats, Khataunis, and Khasras related to non-ZA land from the 1359 crop year to the present, Khawat No. 690, Shamlat Total Deh Hasbe Hasis, total area 83.69 acres, Khata No. 672, area 0.425 hectares, has been recorded as "Pond." The disputed land is also a pond at the site and is known throughout the town of Naugawan Sadat as "Pond Amki." To protect this pond from encroachment and develop it as an "Amrit Sarovar," the Nagar Panchayat of Naugawan Sadat has walled it and cleaned it. It is noteworthy that the ancient settlement of Naugawan Sadat is situated on three sides of this

land, and on one side is the market. It is clear from the authentic evidence that the village of Naugawan Sadat Khevat number 690 Shamlat total land as per hasas area 83.69 acres is actually a special Khevat of all the lands of public use situated in this village like paths, graveyards, ponds, habitations, roads and barren land etc. of which no individual Khevatdar or landowner is the sole owner or authority and this Khevat includes lands for public use. According to Khasra Non Z.A. this Khevat includes total 92 Gatas and area 32.93680. The land parcel which is under dispute for the past more than 100 years, present Gata number 672 area 0.425 hectare is a part of this Khevat and is the land of public pond. There is no doubt that the complainant and his ancestors, with the help of some unknown people, have made a well-planned conspiracy to usurp and grab the valuable land of the pond by making fake entries and forgeries in the revenue records. Whereas the disputed land is a protected and safe pond for centuries in the revenue records and at present too. A report has been sent for cancellation of the fake entries made in the various revenue records mentioned above through judicial process under Section 32/38 of the Uttar Pradesh Civil Code-2006. After the hearing, by passing an order on 28.01.2023, accepting the investigation report dated 19.05.2022 of Tehsildar Naugaon Sadat, the wrong entry on Khasra number/area 672/0.425 hectare of village Naugaon Sadat in the name of Farman Haider and Mehboob Haider, sons of Pyare Hasan resident of Mau Budhbazar Naugaon Sadat were cancelled and the land was registered in its original category-6(1) pond.

Thereafter, on 22.03.2023, Farman Haider, son of Pyare Hasan and Mehboob Haider, son of Pyare Hasan, residents of Budhbazar, Naugawan Sadat, submitted application number bajwe along with Section 5 of the

Limitation Act, requesting cancellation of the earlier order dated 28.01.2023.

3. After the hearing on 19.06.2023, the petition number bajwe dated 22.03.2023 was accepted by the former presiding officer, the earlier order dated 28.01.2023 was cancelled and the case was revived. On 19.09.2024, objection was filed by the objector Farman Haider etc. on the report dated 19.05.2022 of Tehsildar Naugawan Sadat. It was filed, in which it was said that the owner and occupant of the disputed land Gata No. 672 was Pyare Hasan son of Irtiza Hussain and it has been in his name since 1359 Fasli. In the disputed land of 1384 to 1389 Fasli, Khata No. 1013, 1380 to 1383 Fasli, Khata No. 672 Mi, area 0-73D, the name of Pyare Hasan is mentioned and after his death, the names of the objectors were mentioned, which is correct and legal. In the present Khatauni, Khata No. 672 is mentioned in the names of the objectors, which has been continuing since 1359 Fasli. The objectors have habitation and actual possession in Khata No. 672. In 1359 Fasli also, habitation is recorded, which the Hon'ble Court has no legal right to change the category under Section-38(2) of the Uttar Pradesh Civil Code. Section 38(2) of the Uttar Pradesh Revenue Code provides for the correction of clerical errors, mistakes, or omissions in revenue records. Under this section, entries recorded in the base year's Khatauni cannot be corrected. The Tehsildar, Naugawan Sadat's report, dated 19 May 2022, has been requested to be dismissed as baseless and unjustified.

Against the objection dated 19.09.2024 filed by the objector Farman Haider, the Executive Officer/President of Nagar Panchayat Naugawan Sadat filed a counter objection, refuting the objection dated 19.09.2024

of the objector and giving Gata No. 672 its original title on the basis of the report dated 19-05-2022 of Tehsildar Naugaon Sadat.

I have heard the arguments of the learned counsel for both parties and examined the evidence available on file and the investigation report of the Tehsildar, Naugawan Sadat, dated 19-05-2022. Khasra No. 672, measuring 0.425 hectares, located in the village of Naugawan Sadat, is recorded as a pond in the revenue records. In such circumstances, the order dated 19-06-2023 is cancelled as baseless. Based on the investigation report dated 19-5-2022 of the Tehsildar, Naugawan Sadat, the Khasra No./Area 672/0-42580 of the village of Naugawan Sadat is wrongly marked name.

Respectively

4. It seems appropriate to cancel the land of Farman Haider and Mehboob Haider, sons of Pyare Hasan, resident of Budhbazar, Naugawan Sadat and register it in its original category-15 (1) Pond (Non ZA Land).

Order

Hence, the report dated 19-05-2022 of Tehsildar Naugawan Sadat is accepted. The order dated 19.06.2023 is cancelled. The wrong entry of Farman Haider and Mehboob Haider, sons of Pyare Hasan, resident of Mohalla Budhbazar Naugawan Sadat, on Khasra No./Area 672/0-425 hectare of village Naugawan Sadat is cancelled and the land is recorded in its original category-15(1) Pond (Non ZA Land). The permit should be issued separately for the acquisition. The investigation report dated 19-05-2022 of Tehsildar Naugawan Sadat will be a part of this order. In the

light of the order dated 01.07.2025 (order copy enclosed) passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi, a copy of this order is sent to the Executive Officer, Nagar Panchayat Naugawan Sadat, Amroha with the direction that the said pond, Khasra No. 672, area 0.425 hectare, is situated in the jurisdiction of Nagar Panchayat Naugawan Sadat, therefore, ensure to take necessary action as per rules immediately for evicting the illegal occupants from the pond land, Khasra No. 672, area 0.425 hectare, so that the order dated 01-07-2025 of Hon'ble National Green Tribunal, Principal Bench, New Delhi can be complied with. After the file, necessary action should be taken in the office.

वाद का सारांश

पर निकले

मण्डल:- मुरादाबाद **जनपद:-** अमरोहा **तहसील:-** नौगावां सादात **न्यायालय:-** उपजिलाधिकारी

वाद सं०:	5416/2025	**कंप्यूटरीकृत वाद सं०:**	T202513380405416
वादी / प्रतिवादी के नाम एवम पता:	नगर पंचायत नौगावां सादात , - **बनाम** जामिन अब्बास आदि , निवासी मो० बुद्धबाजार नौगावां सादात	**वाद की स्थिति:**	साक्ष्य वादी
वाद प्रकृति:	मूल वाद	**दाखिल करने का दिनांक:**	29-Sep-2025
अगला सुनवाई दिनांक:	19-Mar-2026	**अधिनियम, धारा:**	पब्लिक प्रेमीसेस अधिनियम (P.P.ACT) , 4
		खाता संख्या:	----
		खसरा संख्या:	----
		क्षेत्रफल:	----

वाद का सारांश

दर निकाले

मण्डल:- मुरादाबाद **जनपद:-** अमरोहा **तहसील:-** नौगावां सादात **न्यायालय:-** उपजिलाधिकारी

वाद सं०:	5417/2025	**कंप्यूटरीकृत वाद सं०:**	T202513380405417
वादी / प्रतिवादी के नाम एवम पता:	नगर पंचायत नौगावां सादात , - **बनाम** फरमान हैदर , निवासी मो० बुद्धबाजार नौगावां सादात	**वाद की स्थिति:**	प्रतिवाद पत्र
वाद प्रकृति:	मूल वाद	**दाखिल करने का दिनांक:**	29-Sep-2025
अगला सुनवाई दिनांक:	19-Mar-2026	**अधिनियम, धारा:**	पब्लिक प्रेमीसेस अधिनियम (P.P.ACT) , 4
		खाता संख्या:	----
		खसरा संख्या:	----
		क्षेत्रफल:	----

वाद का सारांश

पेट निकाले

मण्डल:- मुरादाबाद **जनपद:-** अमरोहा **तहसील:-** नौगावां सादात **न्यायालय:-** उपजिलाधिकारी

वाद सं०:	5418/2025	**कंप्यूटरीकृत वाद सं०:**	T202513380405418
वादी / प्रतिवादी के नाम एवम पता:	नगर पंचायत नौगावां सादात , - **बनाम** महबूब हैदर , निवासी मौ० बुद्धबाजार नौगावां सादात	**वाद की स्थिति:**	बहस
वाद प्रकृति:	मूल वाद	**दाखिल करने का दिनांक:**	29-Sep-2025
अगला सुनवाई दिनांक:	19-Mar-2026	**अधिनियम, धारा:**	पब्लिक प्रेमीसेस अधिनियम (P.P.ACT) , 4
		खाता संख्या:	----
		खसरा संख्या:	----
		क्षेत्रफल:	----

Case Detail

वाद का सारांश

प्रिंट निकालें

मण्डल:- मुरादाबाद **जनपद:-** अमरोहा **तहसील:-** नौगावां सादात **न्यायालय:-** उपजिलाधिकारी

वाद सं०:	5419/2025	**कंप्यूटरीकृत वाद सं०:**	T202513380405419
वादी / प्रतिवादी के नाम एवम पता:	नगर पंचायत नौगावां सादात , - **बनाम** मेहराव अली आदि , निवासी मौ० बुद्धबाजार नौगावां सादात	**वाद की स्थिति:**	साक्ष्य वादी
वाद प्रकृति:	मूल वाद	**दाखिल करने का दिनांक:**	29-Sep-2025
अगला सुनवाई दिनांक:	19-Mar-2026	**अधिनियम, धारा:**	पब्लिक प्रेमीसेस अधिनियम (P.P.ACT) , 4
		खाता संख्या:	—
		खसरा संख्या:	—
		क्षेत्रफल:	—

True English Translation of Annexure P-3 (Colly.)

Case Detail

Summary of the case

Division:- Moradabad District: Amroha Tehsil Naugawan Sadat Court: Sub Collector

Case No.: 5416/2025

Computerized Case No.: T202513380405416

Plaintiff /: Nagar Panchayat Naugawan

Status of the case: evidence plaintiff

Defendant's name and Address: Sadat, Jamin Abbas etc., resident of Mohalla Budhbazar Naugawan Sadat

Nature of suit: original suit

Date of filing: 29-Sep-2025

Next Hearing Date: 19-Mar-2026

Act, Section: Public Premises Act (P.P.ACT), 4

Khata Number: -----

Khasra number: ----

Area: ----

Case Detail

Summary of the case

Division: - Moradabad District: - Amroha Tehsil: Naugawan Sadat Court: Sub Collector

Case No.: 5417/2025

Computerized Case No.: T202513380405417

Plaintiff: Nagar Panchayat Naugawan

Status of the case: counter letter

Defendant's Name and Address: Sadat, Farman Haider, resident of Mohalla Budhbazar Naugawan Sadat

Nature of suit: original suit

Date of filing: 29-Sep-2025

Next Hearing Date: 19-Mar-2026

Act, Section: Public Premises Act (P.P.ACT), 4

Khata Number:------

Khasra number:--------

Area:--------

Case Detail

Summary of the case

Division: - Moradabad District: - Amroha Tehsil: Naugawan Sadat Court: Sub Collector

Case No.: 5418/2025

Computerized Case No.: T202513380405418

Plaintiff: Nagar Panchayat Naugawan

Status of the case: Discussion

Defendant's Name and Address: Sadat, Mehboob Haider, resident of Mohalla Budhbazar Naugawan Sadat

Nature of suit: original suit

Date of filing: 29-Sep-2025

Next Hearing Date: 19-Mar-2026

Act, Section: Public Premises Act (P.P.ACT), 4

Khata Number:------

Khasra Number:--------

Area:--------

Case Detail

Summary of the case

Division: - Moradabad District: - Amroha Tehsil: Naugawan Sadat Court: Sub Collector

Case No.: 5419/2025

Computerized Case No.: T202513380405419

Plaintiff: Nagar Panchayat Naugawan

Status of the case: Evidence Plaintiff

Defendant's Name and Address: Sadat, Mehrav Ali etc., resident of Mohalla Budhbazar Naugawan Sadat

Nature of suit: original suit

Date of filing: 29-Sep-2025

Next Hearing Date: 19-Mar-2026

Act, Section: Public Premises Act (P.P.ACT), 4

Khata Number:------

Khasra number:--------

Area:--------